

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 5571

TO BE ANSWERED ON: Friday, April 7, 2017/Chaitra 17, 1939 (Saka)

Control Over Export Schemes

QUESTION

5571. by SHRI GUTHA SUKENDER REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to control over implementation of the export schemes viz. Advance Authorisation Scheme, Export Promotion Capital Goods and Deemed Exports Scheme;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the extent to which it is likely to promote exports ease of doing business and hassle free trade?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(Shri Arjun Ram Meghwal)

(a) to (c) Advance Aothorisation Scheme, Export Promotion Capital Goods and Deemed Exports Scheme are important export promotion schemes under Foreign Trade Policy. These schemes are listed under Chapter 4, 5 and 7 of the Foreign Trade Policy 2015-20. In current Foreign Trade Policy 2015-20, many changes have been incorporated in these schemes so as to simplify and make them hassle free for "Ease of Doing Business". The details of these schemes are available on the website i.e. <http://dgft.gov.in/exim/2000/policy/ftp-plcontent-1011.html>. At present Government is not proposing any new controls over implementation of these schemes.
